

Guarantee Money/Security taken from AI General Sales Agent in U.K.

1764. SHRI RAJNI RANJAN SAHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any security or guarantee money is being taken from the Air India General Sales Agent in U.K.; and

(b) if so, what is the form of guarantee and security that has been taken by Air India from the present G.S.A. in U.K.?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER):

(a) and (b) Yes, Sir. The present General Sales Agent of Air-India in U.K. has furnished an irrevocable bank guarantee of £ 1.2 million.

दिल्ली विश्वविद्यालय के 'पत्राचार पाठ्यक्रम महाविद्यालय के सहायक रजिस्ट्रार का चयन'

1765. श्री राम अवधेश सिंह: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली विश्वविद्यालय के पत्राचार पाठ्यक्रम महाविद्यालय में सहायक रजिस्ट्रार के पद के लिये 9 फरवरी, 1987 को एक साक्षात्कार हुआ था और उसमें ऐसे व्यक्ति का चयन किया गया जो योग्यता, वरीयता और अनुभव के मामले में छठे स्थान पर था;

(ख) यदि हां, तो क्या यह चयन नियम विरुद्ध नहीं है;

(ग) यदि हां, तो चयनित व्यक्ति के चयन को रद्द घोषित नहीं किये जाने और योग्यता अनुभव तथा अच्छी सेवा रिकार्ड वाल किसी वरिष्ठ व्यक्ति का चयन न किये जाने के क्या कारण हैं; और

(घ) क्या सरकार इस चयन प्रक्रिया में की गई अनियमितताओं की जांच करने के लिये कोई जांच समिति नियुक्त करने का विचार रखती है; और यदि हां, तो कब तक?

मानव संसाधन विकास मंत्रालय में शिक्षा और संस्कृति विभागों में राज्य मंत्री (श्रीमती कृष्णा साहू): (क) से (ग) दिल्ली विश्वविद्यालय के अनुसार पत्राचार पाठ्यक्रम स्कूल, दिल्ली विश्वविद्यालय में सहायक रजिस्ट्रार के पद के लिए जिस व्यक्ति का चयन किया गया है, जिसके लिए 9 फरवरी, 1987 को साक्षात्कार आयोजित किए गए थे, उसका अनुभाग अधिकारियों के वरिष्ठता क्रम में छठा स्थान था। साक्षात्कार में शामिल सभी उम्मीदवारों की अर्हताएं, अनुभव वरिष्ठता आदि को ध्यान में रखते हुए एक उचित रूप से गठित चयन समिति द्वारा निर्धारित प्रक्रिया के अनुसार योग्यता के आधार पर चयन किया गया है और यह अवैध नहीं है। विश्वविद्यालय का कार्यभार परिषद् ने भी चयन का अनुमोदित कर दिया है।

(घ) प्रश्न नहीं उठता।

Disciplinary Cases

1766. SHRI YALLA SESI BHUSHANA RAO:

SHRIMATI BIJOYA CHAKRAVARTY:

SHRI J. P. GOYAL:

SHRI ASHOK NATH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government of India's Instructions provide for proceedings under CCS (CCA) Rules 1965 against officers whose failure to observe proper procedure results in reinstatement of dismissed/removed employees;

(b) if so, what has been the number of disciplinary cases in Kendriya

Vidyalaya Sangathan wherein such failure on the part of Disciplinary Authority/Inquiry Officers to observe proper procedure in the enquiry resulted in the reinstatement of punished employees by Courts or Appellate Authority during the last three years;

(c) whether any Kendriya Vidyalaya Sangathan Officer has been proceeded against CCS (CCA) Rules on this count; and

(d) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) Yes, Sir. The Government instructions provide action against officials who fail to observe proper procedure wilfully or due to gross negligence.

(b) There is no case in the Sangathan where the Disciplinary Authority or Inquiry Officer failed to observe the procedure wilfully or owing to gross negligence.

(c) and (d) Questions do not arise.

AIDS Victims in the Country

1767. SHRI HARVENDRA SINGH HANSP/L: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the number of AIDS victims reported in India as on 31st March, 1987;

(b) what further steps are contemplated by Government to keep off this disease from the country; and

(c) whether Government's attention has been drawn to a news item under the caption "5m infected by AIDS world-wide WHO" as reported in the 'Hindustan Times' dated 25th March, 1987?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Upto the end of 31st March, 1987, a full blown cases of AIDS have been reported in India of which 5 are Indians, one is a non-resident Indian and other three are foreigners.

(b) The following steps are being taken by the Government:—

1. 27 Surveillance centres have been established in the country to screen high risk group. In addition, 3 referral centres where higher level diagnostic facilities for AIDS are available, have been set up.

2. Restrictions have been imposed for import of blood and blood products without AIDS clearance Certificate.

3. All the State Health authorities/hospitals/STD Clinics have been alerted to look for AIDS cases.

4. All the banks have been instructed to screen the professional blood donors.

5. All the State Health authorities have been advised to ensure strict sterilisation practices in hospitals and clinics or to use pre-sterilised disposable syringes and needles as far as possible.

6. Guidelines have been sent to all the State Health authorities for health care personnel.

7. All the mass media channels have been involved in educating the people on AIDS, its nature, transmission and prevention.

8. Screening of all foreign students for AIDS made mandatory.

(c) The Government has seen the news item.